

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-220**  
CP- 119/241/242/ND/2020

**IN THE MATTER OF:**

GANDHARV GOYAL

....Applicant

Vs.

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

.....Respondent

**SECTION**

U/s 241-242

**Order delivered on 03.12.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Nagesh, Mr. Vinit and Mr. Shivam

For the Respondent

: Ms. Payal Chawla, Ms. Hina and Ms. Astha

**ORDER**

Today, the main application i.e. CP No. 119/241/242/ND/2020 is listed for hearing along with CAs i.e. CA No. 607, 627, 669 and 710 and out of four CAs, today the CA-627 and 710 of 2020 have already been disposed off.

We have gone through the prayer made in CA no. 607 and 669 of 2020 and we notice that by filing CA No. 607/2020, the respondent no. 2 and 3 challenged the main application on the ground that they are not necessary party, so, their name may be deleted from the cause title portion of the memo of parties. So far CA No. 669/2020 is concerned, the respondent no. 4 has taken the ground of perjury in view of the facts mentioned in para 49, 20, 51, 52 and 58 and we further notice that apart from that, the respondent has also taken the ground in respect of the averment made in the rejoinder.

Since, both these CAs are related with the main application, therefore, we would like to consider these CAs along with main application.

In the meantime, the petitioner is well advised to file the reply in that two CAs filed by the respective respondent, after serving advance copy of the same to the Ld. Opposite Counsel



within two week's from today and thereafter, the concerned respondent is directed to file the rejoinder if any, within one week from the receipt of the reply. List on **14.01.2021**.

It is made clear that both these CAs shall be taken up along with the main application, so, both the parties are requested to file the short written synopsis before the next date of hearing.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-221**

CP- 119/241/242/ND/2020  
CA-607 /C-V/ND/2020

**IN THE MATTER OF:**

GANDHARV GOYAL

Vs.

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

....Applicant

.....Respondent

**SECTION**

U/s 241-242

Order delivered on 03.12.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Nagesh, Mr. Vinit and Mr. Shivam

For the Respondent

: Ms. Payal Chawla, Ms. Hina and Ms. Astha

**ORDER**

List the present application i.e. CA-607 along with main application on 14.01.2021.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-222**

CP- 119/241/242/ND/2020  
CA-627 /C-V/ND/2020

**IN THE MATTER OF:**

GANDHARV GOYAL

....Applicant

**Vs.**

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

.....Respondent

**SECTION**

U/s 241-242

**Order delivered on 03.12.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Nagesh, Mr. Vinit and Mr. Shivam

For the Respondent

: Ms. Payal Chawla, Ms. Hina and Ms. Astha

**ORDER**

**CA/627/2020:-**

By filing this application the respondent no. 4 and respondent no. 1 prayed for substitution of Annexure R-4/7 in the reply to the petition filed on behalf of respondent no. 4 and respondent no. 1.

We have heard, Ms. Payal Chawla, Ld. Counsel for the respondent as well as Mr. Nagesh, Ld. Counsel for the petitioner. Ld. Counsel for the petitioner submitted that the petitioner has no objection if the prayer of the respondent is allowed.

Considering this fact and submissions, we hereby allow the prayer of the respondent to substitute the annexure R-4/7, which is at page 6-7 in the application, to the reply filed on behalf of concerned respondents.

**With this order, the present application i.e. CA-627/2020 stands disposed of.**

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-223**

CP- 119/241/242/ND/2020  
CA-669 /C-V/ND/2020

**IN THE MATTER OF:**

GANDHARV GOYAL

....Applicant

**Vs.**

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

.....Respondent

**SECTION**

U/s 241-242

Order delivered on 03.12.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Nagesh, Mr. Vinit and Mr. Shivam

For the Respondent

: Ms. Payal Chawla, Ms. Hina and Ms. Astha

**ORDER**

List the present application i.e. CA-669 along with main application on **14.01.2021**.

sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-224**

CP- 119/241/242/ND/2020

CA-710 /C-V/ND/2020

**IN THE MATTER OF:**

GANDHARV GOYAL

....Applicant

Vs.

SYNAPSICA TECHNOLOGIES PRIVATE LIMITED

.....Respondent

**SECTION**

U/s 241-242

Order delivered on 03.12.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Nagesh, Mr. Vinit and Mr. Shivam

For the Respondent

: Ms. Payal Chawla, Ms. Hina and Ms. Astha

**ORDER**

**CA/710/2020:-**

After some arguments, Ld. Counsel for the petitioner/respondent no. 1 seeks permission to withdraw the application with a liberty to file a fresh application in accordance with the provisions of law.

Considering this submission, petitioner is allowed to withdraw the present application i.e. CA/710/2020 with a liberty to file fresh application in accordance with the provisions of law.

**Accordingly, the present application i.e. CA/710/2020 stands dismissed as withdrawn.**

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**